

No. F.14(24)/LA-2015/cons2law/49-158

Dated the 24 November, 2016

To

The Special Secretary (GAD),  
General Administration Department,  
Government of NCT of Delhi  
2<sup>nd</sup> Level, A-Wing,  
Delhi Secretariat,  
New Delhi.

**Sub: Gazette Notification of the Bharat Ratna Dr.B.R.Ambedkar Viswavidyalaya (Amendment) Act, 2016 (Delhi Act 06 of 2016)**

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Encl: As above

Yours faithfully,

(Pawan Singh Rajawat)  
Addl. Secretary (Law, Justice & L.A.)

No. F.14(24)/LA-2016/ cons2law/49-158

Dated 24 November, 2016

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

(Pawan Singh Rajawat)  
Addl. Secretary (Law, Justice & L.A.)

SLA/485  
30-11-2016

DS (Leg)  
30/11/2016

1119/leg.  
01-12-2016

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI**

No. F.14(24)/LA-2016/ cons2law/149-158

Dated: 24 November, 2016

**NOTIFICATION**

NO. F.14(24)/LA-2016/ cons2law/149-158. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 15<sup>th</sup> November, 2016 and is hereby published for general information:-

**“The Bharat Ratna Dr.B.R.Ambedkar Viswavidyalaya (Amendment) Act, 2016”  
(DELHI ACT 06 OF 2016)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 24<sup>th</sup> August, 2016)

[15<sup>th</sup> November, 2016]

An Act to further to amend the Bharat Ratna Dr.B.R.Ambedkar Viswavidyalaya Act, 2007

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Sixty seventh Year of the Republic of India as follows:-

Short title 1. (1) This Act may be called The Dr. B.R. Ambedkar University

And (Amendment) Act, 2016

Commencement.-

(2) It shall be deemed to have come into force on 30<sup>th</sup> July, 2008 .

Amendment 2 In the Bharat Ratna Dr. B. R. Ambedkar Vishwavidyalaya Act, 2007 (hereinafter referred of to as the principal Act), in section 1, for sub-section (1) the following shall be substituted, section-1 . namely:-


“(1) This Act may be called the Dr. B. R. Ambedkar University Delhi Act, 2007.”

Amendment 3. In the principal Act, in section 2 for clause (v), the following clause shall be, substituted, of namely:- Section-2.

“(v) “University” means, the Dr B.R. Ambedkar University Delhi as incorporated under this Act, and”

Amendment 4. In the principal Act, in section 3, for sub-section (1), the following shall be substituted, of namely:- Section-3.

“(1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a University by the name of “Dr. B.R. Ambedkar University Delhi”, comprising the Chancellor and the Vice-Chancellor, the first members of the Court, the Board of Management and the Academic Council of the University and all such persons as may hereinafter be appointed at such office or as members so long as they continue to hold such office or membership”.

  
(Pawan Singh Rajawat )  
Addl. Secretary (Law, Justice & L.A.)



राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
(विधि, न्याय एवं विधायी कार्य विभाग)  
आठवें तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(24)/एलए-2016/cons2law/149-158

दिनांक 15 नवम्बर, 2016

अधिसूचना

सं० फा० 14(24)/एलए-2016/cons2law/149-158 राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 15 नवम्बर, 2016 को प्राप्त कर ली है और इसको जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

**भारत रत्न डॉ० बी० आर० अम्बेडकर विश्वविद्यालय (संशोधन) विधेयक, 2016  
(2016 का दिल्ली अधिनियम 06)**

(24 अगस्त, 2016 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[15 नवम्बर, 2016.]

भारत रत्न डॉ० बी० आर० अम्बेडकर विश्वविद्यालय अधिनियम, 2007 में पुनः संशोधित करने के लिए एक अधिनियम।

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा भारतीय गणराज्य के 67 वें वर्ष में निम्नप्रकार अधिनियमित किया जाए :-

संक्षिप्त एवं प्रारंभ	1(1)	इस अधिनियम को भारत रत्न डॉ० बी० आर० अम्बेडकर विश्वविद्यालय (संशोधन) अधिनियम, 2016 कहा जाएगा।
	(2)	यह 30 जुलाई, 2008 से लागू समझा जायेगा।
धारा 1 में संशोधन	2.	भारत रत्न डॉ० बी० आर० अम्बेडकर विश्वविद्यालय अधिनियम, 2007 (इसके पश्चात् मूल अधिनियम के रूप में संदर्भित) की धारा 1 में, उपधारा (1) के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात्:-
		"(1) इस अधिनियम को डॉ० बी० आर० अम्बेडकर विश्वविद्यालय दिल्ली अधिनियम, 2007 कहा जायेगा।"
धारा 2 में संशोधन	3.	मूल अधिनियम की धारा 2 में खंड (V) के स्थान पर निम्नलिखित खंड को प्रतिस्थापित किया जायेगा, अर्थात्:-
		"(V) "विश्वविद्यालय" का अर्थ है इस अधिनियम के अन्तर्गत यथानिगमित डा० बी० आर० अम्बेडकर विश्वविद्यालय दिल्ली, तथा"
धारा 3 में संशोधन		मूल अधिनियम की धारा 3 में उपधारा (1) के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात्:-
		"(1) सरकार द्वारा यथानिर्धारित तारीख से सरकारी राजपत्र में अधिसूचना द्वारा "डॉ० बी० आर० अम्बेडकर विश्वविद्यालय दिल्ली" के नाम से विश्वविद्यालय की स्थापना की जाएगी, जिसमें कुलाधिपति, कुलपति, न्यायालय के प्रथम सदस्य, विश्वविद्यालय का प्रबंधन बोर्ड तथा शैक्षणिक परिषद् तथा ऐसे सभी सदस्य सम्मिलित होंगे जो यहां बाद में ऐसे कार्यालय या ऐसे सदस्यों के रूप में नियुक्त किए जा सकते हैं जब तक वे ऐसे कार्यालय या सदस्यता में बने रहेंगे।"

(पवन सिंह रजावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)